

(82)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 273/95
Transfer Application No.

Date of Decision : 23.3.95

Narendra L. Pardeshi

Petitioner

Mr. S.P. Kulkarni

Advocate for the
Petitioners

Versus

U.O.I. & Ors.

Respondents

Mr. S.S. Karkera

Advocate for the
respondents

C O R A M :

The Hon'ble Shri Justice M.S. Deshpande, Vice Chairman

The Hon'ble Shri P.P. Srivastava, Member(A)

(1) To be referred to the Reporter or not ?

(2) Whether it needs to be circulated to
other Benches of the Tribunal?


V.C.

trk

(03)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

O.A.NO. 273/95

Narendra L. Pardeshi

..Applicant

V/s

U.O.I.& Ors.

..Respondents

Coram: Hon.Shri Justice M.S.Deshpande, V.C.
Hon.Shri P.P.Srivastava, Member(A)

Appearance:

Mr. S.P.Kulkarni

Counsel for the applicant

Mr.S.S.Karkera, for Mr. P.M.Pradhan

Counsel for the respondents

ORAL JUDGMENT:

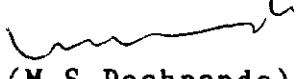
DATED: 23.3.1995

(Per: M.S.Deshpande, Vice Chairman)

The anxiety of the applicant is that he should be considered for conferring the temporary status and consequential benefits. A representation to that effect was made to the respondents on 22.2.95 and is yet to be considered. The respondents counsel states that the applicant's eligibility for the prayers which have been claimed in the present application would be considered by the respondents along with the representation.

2. In view of this statement we direct the respondents to decide the representation of the applicant by passing a speaking order within four months from the date of communication of this order. Shri Karkera for the respondents states that no action has been taken for terminating the services of the applicant. In view of this we find that the apprehension of the applicant is misplaced. The O.A. is, therefore, dismissed.


(P.P.Srivastava)
Member(A)


(M.S.Deshpande)
Vice Chairman

dt-23-3-95
Order/Judgement despatched
to Applicant/Respondent (s)
on 17/4/95

54

MP no. 625/95
for extension of
Time fixed on
18/9/95.

219

Dated: 18-9-95 (32)

None for the Applicant. Shri Karkera
for the Respondents.

Shri Karkera, the counsel for the
Respondents states that the Respondents
have filed MP 625/95 seeking extension of
time for disposal of the representation
pending with the Department. In the
circumstances of the case, 3 (three)
months' time is granted. MP is
disposed of.

MC Gill Law

(M.R. Kolhatkar)
Member (A)

Hegde
(B.S. Hegde)
Member (J)

ssp.

dt-10/10/95
Order/Judgement despatched
to Applicant/Respondent (s)
on 10/10/95

C&L
19/10/95